

(b) if so, what is the nature of the movement;

(c) Government's reaction in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) and (c). According to the information received from the Government of West Bengal the Uttar Khand Dal has been demanding a formation of a separate Kantapur State covering some area of West Bengal and also the recognition of Kamtapuri language. The demand of the Uttar Khand Dal is mainly for the betterment of Cooch-Rajbanshi community and seeks certain socioeconomic benefits for them. The Central Government and the State Government are seized of the matter.

**Amendment of the Illegal Migrants (Determination by Tribunals) Act, 1983**

4108. SHRI ABDUL HAMID : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the constitution of the Tribunals set up under the illegal Migrants (Determination by Tribunals) Act, 1983 is being changed by reducing the number of judges from 3 to 1;

(b) if so, the reaction of Government thereon;

(c) whether Assam Government is not renewing the contract made with judges of Tribunals recruited from outside Assam; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD) : (a) and (b). In pursuance of the Assam Accord, the State Government of Assam have suggested certain amendments to the Illegal Migrants (Determination by Tribunals) Act, 1983,

including a proposal to reduce the number of judges in each Tribunal from 3 to 1. The proposal is under consideration.

(c) According to information available, the Assam Government have not renewed contracts of outside judges on expiry of the term.

(d) The matter has been taken up with the State Government.

**Care of Destitute Children**

4109. SHRI JAGANNATH PATNAIK : Will the Minister of WELFARE be pleased to state :

(a) whether there is no private residential home for taking care of the mentally retarded children in Delhi;

(b) whether the keeping of a mentally retarded child under the exclusive care of a well established institution helps the child and parents alike;

(c) whether Government propose to seek co-operation of psychologists, psychiatrists, neuro-physicians and surgeons for giving parents proper guidance and to organise workshops for their benefits;

(d) whether it is a fact that Government-run institutions are almost asylums for destitutes as they lack the family atmosphere;

(e) if so, the reaction of Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRDHAR GOMANGO) : (a) No, Sir. Some voluntary organisations are running residential homes for mentally handicapped children in Delhi.

(b) Well established institutions are of help to mentally handicapped children but they cannot be substitutes for parental care.

(c) Such cooperation is, by and large, available in Government institutions. Well-organised private institutions also have such multi-disciplinary staff.